COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 407 OF 2018 IN DFR NO. 777 OF 2018

Dated: 16th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd. ... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand Kumar Srivastava

Counsel for the Respondent(s) : Mr. Manu Seshadri for R-1

Mr. Sameer Rai

Mr. Praveen Kumar for R-2

ORDER IA No. 407 of 2018

(Appli. for Condonation of Delay in filing)

Learned counsel, Mr. Manu Seshadri appears on behalf of Respondent No.1 and learned counsel, Mr. Sameer Rai appears on behalf of Respondent No. 2.

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent Nos.1 & 2.

The learned counsel, Mr. Anand Kumar Srivastava appearing for the Appellant submitted that the delay of 06 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. The IA is allowed.

DFR No. 777 OF 2018

Registry is directed to number the appeal and list the matter for admission on <u>18.05.2018</u>, as requested.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil) Judicial Member